

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

RA No.93/2000 in
OA No.1566/99

(9)

New Delhi this the 29th day of May, 2000.

Hon'ble Mr. Justice V. Rajagopala Reddy, Vice-Chairman
Hon'ble Mrs. Shanta Shastry, Member (Admnv)

Sh. H.L. Gugnani ...Applicant

-Versus-

Union of India & Anr. ...Respondent

O R D E R (By CIRCULATION)

By Reddy, J.-

We have perused the grounds raised in the R.A. No factual error was alleged to have ^{been} committed by the Tribunal. Right of review cannot be mistaken for an appeal on merits of the case either on facts or on matters of law. Unless a grave error of fact was discovered, it is not possible for us to review and disturb the finality of the order.

2. R.A. fails and is dismissed, in circulation.

Sh. H.L. Gugnani
(Smt. Shanta Shastry)
Member (Admnv)

V. Rajagopala Reddy
(V. Rajagopala Reddy)
Vice-Chairman (J)

'San.'